

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 16/TT/2017**

Subject : Determination of transmission tariff for the period 2014-19 in respect of BBMB Transmission Systems under Regulation 79(1) and 86 of Central Electricity Regulatory Commission (Conduct of Business), Regulations 1999, Section 62(1)(b) of the Electricity Act, 2003, Regulation 7(3) and 14 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014, Regulation 6 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.

Date of Hearing : 4.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Bhakra Beas Management Board (BBMB)

Respondents : Punjab State Power Corporation Limited and 4 others

Parties present : Shri K. Vansh Aditya, BBMB  
Ms. Pooja Gupta, BBMB  
Shri Sanjay Sidana, BBMB  
Shri Sushil Mathur, RVPN

**Record of Proceedings**

The representative of BBMB submitted that the instant petition is filed for approval of transmission tariff for the inter-State transmission lines owned by BBMB in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and SLDC charges under the Fees and Charges of Regional Load Despatch Centre and other related matters Regulations, 2015 as per the directions in order dated 12.11.2015 in Petition No.251/GT/2013. He requested to allow the tariff and SLDC charges as claimed in the petition.



2. The representative of Rajasthan Urja Vikas Nigam Limited (RUVNL) submitted that they are a necessary party in the matter as the charges are finally by the DISCOM and hence RUVNL should be impleaded in the instant petition.
3. The Commission directed the petitioner to implead all the concerned Discoms as respondents and serve a copy of the petition on them by 19.5.2017 and also to file a revised "Memo of Parties".
4. The Commission further directed the petitioner to file the following information on affidavit by 26.5.2017, with an advance copy to the respondents:-
  - a) Information pertaining to PSPCL and HVPNL loans have been submitted, clarify whether any other loans have been availed by the petitioner.
  - b) The petitioner has considered a normative Debt-Equity ratio of 70:30, however, actual quantum of loan and equity is also required to be submitted.
  - c) The basis on which the O&M Expenses for 2014-15 are arrived.
5. The Commission also directed the respondents to file their reply by 9.6.2017 and the petitioner to file rejoinder, if any, by 19.6.2017. The Commission further observed that no extension of time shall be granted.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

